

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-103**

CP No.- 67/241-242/ND/2021

**IN THE MATTER OF:**

Kamlesh Sharma

V/s

DRG Wellness Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 241-242

**Order delivered on 01.04.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

Notice be issued upon all the respondents by all modes including on the Email ID of the respondents as well as through the process of Bench. Affidavit of service be filed within a week from today.

Reply be filed within one week from the date of receipt of the notice.

Thereafter, rejoinder, if any be filed within 4 days from the date of the receipt of the reply.

List the matter on **06.05.2021**.

-Sdr-

**(K.K. VOHRA)**  
**MEMBER (T)**

-Sdr-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**